5298

2. The Speaker has certified that this Bill is a Money Bill within the meaning of article 110 of the Constitution of India."

(4)

"In accordance with the provisions of Rule 96 of the Rules of Procedure and Conduct of Business in Lok Sabha, I am directed to enclose herewith the Manipur Appropriation Bill, 1969, as passed by Lok Sabha at its sitting held on the 20th December, 1969.

2. The Speaker has certified that this Bill is a Money Bill."

(5)

"In accordance with the provisions of Rule 96 of the Rules of Procedure and Conduct of Business in Lok Sabha, I am directed to enclose herewith the Bihar Appropriation Bill, 1969, as passed by Lok Sabha at its sitting held on the 22nd December, 1969.

2. The Speaker has certified that this Bill is a Money Bill."

Sir, I lay a copy of each of the above Bills on the Table.

- I. STATUTORY RESOLUTION SEEKING DISAPPROVAL OF THE FOREIGN EXCHANGE REGULATION (AMENDMENT) ORDINANCE, 1969 (NO. 9 OF 1969)
- II. THE FOREIGN EXCHANGE RE-GULATION (AMENDMENT) BILL, 1969—Contd.

MR. DEPUTY CHAIRMAN: Mr. Shejwalkar, do you want to say something in reply?

श्री ना० कृ० शेजवलकर: मैं, उपसभापति महोदय, आपसे यह प्रार्थना करना चाहता हूं कि माननीय मन्त्री जी ने मेरे कुछ प्रश्नों का का उत्तर यह कह कर नही दिया था कि पहले वे सारे सदन की बात सुन लें तब उत्तर देंगे। तो पहले वे उत्तर दें लें तब मैं उसके बाद जवाब दे दुंगा।

SHRI SUNDAR SINGH BHAN-DARI (Rajasthan): If the Minister feels that he can substantiate his arguments, which he did not do in his introductory speech, then he should do it and can formally reply to the debate in the end.

SHRI P. C. SETHI: I do not know whether I can reply now. Of course, he has moved the Resolution.

SHRI SUNDAR SINGH BHAN-DARI: You have a right to finish the debate in the end. But there are certain points which he wants and the may have clarifications on them.

MR. DEPUTY CHAIRMAN: Mr. Shejwalkar, you have moved the motion and you can reply now. Please try to be brief.

श्री ना० कृ० शेजवलकर : उपसभापित महोदय, वास्तव में मैं अपेक्षा यह कर रहा था कि जो मैंने प्रश्न उपस्थित किये थे उनका उत्तर कुछ हमारे माननीय मन्त्री जी देते...

श्री सुन्दर सिंह भंडारी : दे नहीं सकते।

श्री ना० कृ० शेजवलकर : अपेक्षा तो यही कर रहाथामगर देनहीसकते। क्याकरूं? माननीय मन्त्री जी जब खडे हए तो जो प्रश्न मैंने प्रारभ में उपस्थित किये थे उनका कुछ उत्तर उन्हों ने दिया और बताया कि सुप्रीम कोर्ट का निर्णय सितम्बर मास में हुआ और आर्डिनेन्स 13 नवम्बर को अमल में आया. तो चार दिन के बाद ही मदन बैठने वाला था और मझे बडे खेद के साथ कहना पड रहा है कि कोई कारण माननीय मन्त्री जी ने नहीं बताया कि सुप्रीम कोर्ट का निर्णय होने के बाद दो माम तक तो इमको रोक सकते थे, लेकिन चार दिन नहीं रुक सके। दो मास तक तो कोई इमरजेंट कार्यवाही करने की आवश्य-कता नही समर्झालेकिन चार दिन में कौनसी इमरजेन्सी आ गई, इसका उत्तर उन्होंने अभी तक नहीं दिया। क्या कोई बड़े भारी केसेज़ पेंडिंग थे या मिनिस्टर साहब को या किसी को स्वप्त हो गया था कि तीन चार दिन के अन्दर बड़ा एक्सपोर्ट का माल जाने वाला है

5299

जिसमें कि बहुत अंडर इनवायसिंग की बात होगी और इसलिये एकदम से इमको लगा दिया। मैं यह समझ नहीं सकता और मैं आज यह साफ कहना चाहता हूं कि वास्तव में यह कांस्टीटचशनल पावर का मिसय्ज है कि सदन चार दिन के बाद बैठने वाला हो और सरकार इस तरह का आर्डिनेन्स लाए । मैं मानता हूं कि कांस्टीट्यूशन में आर्डिनेन्स का प्राविजन है और उसके अन्तर्गत ऐसे अवसर आ सकते हैं जब कि आर्डिनेन्स लाया जाय लेकिन हर प्रकार से आर्डिनेन्स लाने की पावर का दुरु-पयोग करने का अधिकार सरकार को नहीं दिया गया है। मैं समझता हूं कि इससे अच्छा कोई केस नहीं होगा जिससे कि माफ सिद्ध हो जाय कि शासन ने अपनं शक्तियों का दूरुपयोग किया है जो कि उसको संविधान में दिया गया है और उसने एक प्रकार से सदन के साथ अन्याय किया है कि जाने वाले चार दिनों का भी इंतजार नहीं किया गया । क्या इमरजेंसी थी, इसके बारे अभी तक एक शब्द भी माननीय मन्त्री महोदय ने कहा नहीं और इसलिये मै आग्रह-पूर्वक यह निवेदन करना चाहता हूं कि वास्तव में कम से कम इस बात के लिये ही इस आर्डिनेंस को और इस विल को अस्वीकार कर देना चाहिये. इसको स्त्रीकार नहीं करना चाहिये ।

SHRI P. C. SETHI: Sir, during the course of the debate hon'ble Mr. Shejwalkar, Mr. Chandra Shekhar, Mr. Bhupesh Gupta, Mr. Pande, Mr. Menon, Mr. Appan and lastly, again Mr. Shejwalkar made some points. I would briefly touch the various points which have been mentioned by the hon'ble Members. As far as the general machinery about checking smuggling and the evasion of the Foreign Exchange (Regulation) Act is concerned, certainly the machinery does need augmentation. Enforcement Directorate, Under the now we have opened some branches at Bombay, Calcutta and Madras and the machinery is being strengthened.

Not only that, in order to check the smuggling activities we are using yachts

and the various dhows which have been captured from the Arabs. So the machinery is being made more vigilant. Even in the last Session the Customs Act was changed and now, as far as the smuggling of silver is concerned, that has come down considerably so much so that the price of silver has come down since then from about Rs. 580 to Rs. 480. Therefore, to that extent this particular boat which was responsible for smuggling and thereby inflicting a great loss of our country is being looked after.

Foreign Exchange

Regulation (Amdt.) Bill, 1969

As far as punishment under this particular Act is concerned, the Customs Act would be applicable and the punishment for wrong declarations could be extended to two years and the penalty also would be five times the value of the goods. To that extent, therefore, the punishment is also being enhanced in this particular case. Sir, it is true that this is an old Act, as was pointed out by Mr. Chandra Shekhar and also by Mr. Bhupesh Gupta, and there was no need to change it because in lieu of the High Court decisions we were under the impression that the interpretation that we have about this particular law is correct. But the situation has changed on account of the Supreme Court decision. But I would certainly like to mention, Sir, that the entire matter is under scrutiny in the Ministry and we would come forward with a more comprehensive legislation about foreign exchange regulation after some time so that we could have the entire Act reviewed in a proper man-

As far as the complaint of Mr. Chandrasekharan that there is no proper officer at Kerala and the people have to rush to Madras is concerned, I would certainly look into this. But, as I said, there is lack of officers. However, we are trying to strengthen the machinery and this complaint will be looked after.

As far as the misuse of authority is concerned, I could only assure that if any complaint about the misuse of authority is brought to our notice, we shall look into it. Even otherwise, while framing the rules we would try to see that there is no improper use of this authority which has been given to the Customs Officer.

.5301

Mr. Bhupesh Gupta also mentioned about the loss of foreign exchange in the export-import trade. $\mathbf{A}\mathbf{s}$ far import is concerned, it is mostly in the Government sector. The S.T.C. is there. The policy is to have the import gradually, on an increasing scale, in public sector. As far as exports As far as exports are concerned, Mr. Bhupesh Gupta mentioned that there is a gap between our foreign exchange earnings and imports of the order of Rs. 2,450 crores and, therefore, it will not be desirable to lose the most valuable foreign exchange. that extent we will have to move in a cautious manner as far as exports are concerned to bridge the gap between the export and the import trade. To that extent it should be our endeavour to close this gap rather than go on an idealogical basis only. That is why it is being envisaged that in the Fourth Plan period, if the improvement in the export trade is to the tune of 7 per cent., we shall be able to bridge the gap between exports and imports, and 1979-80 we shall find ourselves in happy position where we shall have a surplus between the export and import trade. That is the present programme. Therefore, I would only say that we are not averse to this idea of nationalisa-Certainly, to that extent it We can extend the arena but we will have to have a cautious proach in this particular matter because the earning of foreign exchange is very important for us and we shall have to keep that objective before us.

Mr. Bhupesh Gupta was very much pleased to make remark that between Mrs. Sinha and myself he would prefer me.

SHRI SUNDAR SINGH BHAN-DARI: Mr. Bhupesh Gupta is not here.

SHRI P. C. SETHI: I cannot help it.

SHRI SUNDAR SINGH BHAN-DARI: So it is no use this going on record.

SHRI P. C. SETHI: We would possibly go through the record. Sir, it would have been much better it he would have made the selection between the common sex and not between myself and Mrs. Sinha.

SHRI K. CHANDRASEKHARAN: It may be brought out in the synopsis for tomorrow.

SHRI P. C. SETHI: As far as Mr. Pande is concerned, he made a particular remark, namely, that Indian rency is not being accepted by the Air-Sir, the position is this. India. Indian currency is not allowed to taken out. Besides, the Indian currency notes which are in vogue in India, the similar type of currency is not in vogue in those areas where we have allowed it. There the currency notes are absclutely different. Therefore, it will be very difficult to find whether this currency has gone there from India or come from anywhere Therefore, we have prohibited the of Indian currency. Therefore, currency is not being accepted by the Air-India. Anyhow, he wanted me to have a second look at it. I would further examine this matter and see whe ther something could be done about it. But as the present position stands, I do not think there is any further scope in this matter. Then, Mr. Menon that this Act is not quite adequate. have already said that we are thinking of a comprehensive legislation in matter and we would certainly go into these aspects. A question was raised about the overinvoicing and underinvoicing going on since long. We have made the machinery more vigilant and to the extent possible, we are looking into it. We are also thinking of having some intelligence in such countries wherefrom we can get proper information because it is difficult for the Reserve Bank only to information get through its own agencies. Therefore, we will have to keep contact points in those areas where it is absolutely necessary.

Sir, Mr. Appan has made the point that our foreign loans are increasing and our indebtedness is large. Certainly, Sir, in an accelerated growth, in which we are involved, we do need foreign assistance and to that extent, foreign assistance is being taken. I am quite sure when our foreign trade position improves, our position would certainly As far as our reserves concerned, certainly they had down considerably from what they were in the beginning. But since the las! two years the reserves position is again

5304

[Shri P. C. Sethi]

improving and we are moving in happy direction. And I am quite sure the hon. Member would appreciate it. As for the complaint he has made about the Indian Institute of Foreign Trade, they are receiving grants from the Ministry of Foreign Trade and they are concerned with that Ministry. I can only say that I would pass on whatever complaints he has made about it to the concerned Ministry. As far as this Bill is concerned, I have already said that there is nothing much in it and it is only in view of the Supreme decision we had to come before the hon. As far as the Ordinance is House. appreciate the concerned, I certainly hon. Member's feeling that it should the have been done earlier because Supreme Court decision came in Sep-Certainly we should examine this question whether we can move in this direction a little more swiftly. But there was no intention of this that we should not respect the wishes of this House. I accept, Sir, that this particular Ordinance could have brought a little earlier, but we certain time in various consultations and that is how it was delayed. It was absolutely necessary to bring this legislation before the House and that is why we took the earliest opportunity to come before this House with it.

SHRI SUNDAR SINGH BHAN-DARI: When you are going to bring a comprehensive Bill, what would you have lost had you not brought this Bill?

MR. DEPUTY CHAIRMAN: He has already replied to that point.

The question is:

"This House disapproves the Foleign Exchange Regulation (Amendment) Ordinance, 1969 (No. 9 of 1969) promulgated by the President on the 13th November, 1969."

The motion was negatived.

MR. DEPUTY CHAIRMAN: The question is:

"That the Bill further to amend the Foreign Exchange Regulation Act, 1947, as passed by the Lok Sabha, be taken into consideration."

The motion was adopted.

MR. DEPUTY CHAIRMAN: We shall now take up clause by clause consideration.

Clauses 2 to 4 were added to the Bill.

Clause 1, the Enacting Formula and the Title were added to the Bill.

SHRI P. C. SETHI: Sir, I move:

"That the Bill be passed."

The question was proposed.

श्री सुन्दर सिंह भंडारी: सरकार ने यह संशोधन विधेयक अभी पेश किया है, मन्त्री महोदय सदन के सदस्यों के सामने स्पष्ट रूप **भे** उसका कारण उपस्थित नहीं कर सके हैं कि यह संशोधन विधेयक इस समय अनिवार्य क्यों हो गया था। उन्हों ने एक पूरे विधेयक लाने की बात की है जिस पर ब्नियादी तौर पर इस सवाल पर चर्चा होगी। ऐसी आशंका है कि कोई संशोधन विधेयक यहां स्वीकार कर लेने के कारण मुल विधेयक को लाने में और देरी हो जायगी और यह सर-कार की पिछले दिनों में पद्धति रही है कि जब कभी भी सुप्रीम कोर्ट के फैसलों के द्वारा या कोई एकाध छोटी बात पर सरकार जब जाती है तो एक संशोधन विधेयक ले आती है और संशोधन विधेयक लाते समय हमेशायह तर्कदिये जाते है कि एक कांप्रि- हेन्मिऋ विल लाया जा रहा है जिसमें सब वातों पर विचार किया जायेगा । मै चाहता हू, जब कांप्रिहेन्सिव्ह बिल लाने की बात है और कोई ऐसा संशोधन अनिवार्य रूप से लाना इसी समय आवश्यक है, इस प्रकार की स्थिति नहीं है, तो भविष्य में ऐसा संशोधन विधेयक सदन के सामने उपस्थित नहीं करना चाहिये और इमलिये में चाहुंगा कि इस विधेयक के सम्बन्ध में भी एक आश्वासन मिले कि कब तक वह कांप्रिहेन्सिव्ह बिल पार्लियामेन्ट के सामने उपस्थित होगा जिसके आधार पर सारो विदेशी मद्राओं के सम्बन्ध में नियमन करना

हो सकेगा। मैं इन दो बातों के सम्बन्ध में स्पष्टी करण चाहंगा।

श्री पी० सी० सेठी: उपसभापति महोदय, जैना मैने प्रारंभ में कहा, जहा तक इस बिल का ताल्ल्क है यह इस खास मुद्दे पर है कि 12 ए । के तहत को कस्टम्स अधिकारियों को इस बात का अधिकार था कि वट बाहर जाने वाले माल की कीमत के बारे में अगर ब्योराठीक नहीं तो उसको बाहर जाने से रोक दें। इसके बारेमें पूर्व में हाईकोर्ट का निर्णय हमारे पक्ष मे था और इसी कारण इस अधि-कार का उपयोग बार वार चलता रहा है। लेकिन हाल हो मं सुप्रीम कोर्टन अपना यह निर्णय किया कि 121ए । के तहत डिक्लेरेशन केवल डिबलेरेशन के लिये है, उसमें कस्टम आथारिटीज को यह अधिकार नहीं है कि वह बाहर जाने वाले माल को रोक दे, बन्कि उन लोगों को सेवणन 20 के तहत जो अधिकार दिया गया है, उन पर कार्यवाही करने का. उसके अनुसार कार्यवाही की जानी चाहिये। इसका मतलब यह है कि अगर कोई गलत डिइलेरेशन किया हो तो पहले सारा माल जाने दिया जाय अं।र फिरबाद में उन लोगां के खिलाफ काननी क।र्यवाहो को जाय । इस पर काफो न्कमान होने का अंदेशा था और इस कारण, इस निर्णय के कारण हमने जो इस समय आपके सामने बिल रखा है, उसका ध्येय केवल इतना ही भारी है कि उस स्थिति को जो पूर्व में थी, कायम रखा जाये और उसने कोई परिवर्तन नही किया जाये वरना कस्टम्स आथारिटीज को जो अधिकार मिला हुआ था वह उससे वंचित हो जायेगे और ठीक डिक्ले-रेशन न होने के बावजूद भी माल बाहर निकल जायेगा तो यही कारण है जिसकी वजह से यह विधेयक लाना पड़ा।

जहां तक माननीय सदस्य का यह कथन है कि इसके बारे में सारी छानबीन की जाये कि फारेन एक्सचेन्ज का वायोलेशन किस प्रकार से रोका जा सकता है, विदेशी मुद्रा को 7—6 R. S./70

किस प्रकार से बचाया जा सकता है, इसके बारेमें जैसा मैंने कहा, हम इस मामले की पूरी छानबीन कर रहें हैं और इस मामले में हम एक्सपर्टस की भी राय लेगे और राय लेने के पश्चात ही इस सारे कानून को एक नया स्वरूप प्रदान करके हाऊन के सामने लाया जायेगा।

श्री सुन्दर सिंह भंडारी: क्या कोई निश्चित तारीख बता सकेगे।

श्री पी० सी० सेठी : कोई निश्चित तारीख देना बड़ा मुशकिल होगा ।

श्री मुन्दर सिंह भंडारी: आप तो टाइम ओरियेन्टेड हैं।

MR. DEPUTY CHAIRMAN: The question is:

"That the Bill be passed."

The motion was adopted.

THE BIHAR LAND REFORMS LAWS (REGULATING MINES AND MINERALS) VALIDATION BILL, 1969

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS AND MINES METALS (SHRI JAGANNATH RAO): Mr. Deputy Chairman, Sir, I beg to move:

"That the Bill to validate certain provisions contained in the Bihar Land Reforms Act, 1950, and the Bihar Minor Mineral Concession Rules, 1964, and action taken and things done in connection therewith, as passed by the Lok Sabha, be taken into consideration."

Sir, the Supreme Court in its judgment in the Baijnath Kedia's case, dated 29th August, 1969, held that to the extent of the topics covered by the Parliamentary legislation (The Mines and Minerals (Regulation and Development) Act, 1957), the powers of the State legislatures are excluded. It held further that after the creation of statutory mining leases under the provisions of the